

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL APPEAL (DB) No.952 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

Most Asha Devi

... .. Appellant/s

Versus

The State of Bihar and Anr.

... .. Respondent/s

**Appearance :**

For the Appellant/s : Mr. Apurv Harsh, Advocate

For the Respondent/s : Mr. Parmeshwar Mehta, APP

**CORAM: HONOURABLE MR. JUSTICE ASHUTOSH KUMAR**

**and**

**HONOURABLE MR. JUSTICE RAJESH KUMAR VERMA**

ORAL ORDER

**(Per: HONOURABLE MR. JUSTICE ASHUTOSH KUMAR)**

3    23-10-2024                      Four weeks' time is granted to the learned counsel for the appellant to remove the defects as pointed out by the Stamp Reporter.

2. Once the defects are removed, let this case be listed under the appropriate heading on 25<sup>th</sup> of November, 2024.

**(Ashutosh Kumar, J)**

**(Rajesh Kumar Verma, J)**

Sauravkrishna/  
Praveen-

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